

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:322  
ANSWERED ON:07.07.2009  
BANGLADESHIS IN NCR  
Joshi Shri Pralhad Venkatesh

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether there has been a large influx of Bangladeshi migrants into the National Capital Region (NCR);
- (b) if so, the details for the last three years and the action taken in this regard;
- (c) whether the said migrants have spread across to the neighbouring areas of NCR like Gwalior, Agra and Meerut, etc;
- (d) if so, the details thereof; and
- (e) the action taken/proposed to be taken to deport such illegal immigrants?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPALLY RAMACHANDRAN)

(a) to (e): India's long and porous border with Bangladesh, geographical proximity, family ties and ethnic similarity, coupled with better economic opportunities in India have resulted in illegal migration from Bangladesh. In addition, some Bangladeshi nationals who enter India with valid travel documents, also tend to overstay for similar reasons. It may not be possible to indicate the exact number of illegal Bangladeshi immigrants who may have crossed over surreptitiously.

As and when an illegal immigrant is detected, action is taken to deport him. Central Government is vested with the powers to deport a foreign national under section 3(2) (c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/Union territory Administrations. A detailed procedure for detection and deportation of illegal Bangladeshi immigrants has also been set out and circulated to State Governments/UT Administrations who are implementing the same on a continuous basis.